



BEFORE THE NATIONAL GREEN TRIBUNAL
(WESTERN ZONE) BENCH, PUNE
EXECUTION APPLICATION NO. 02 OF 2023 (WZ)

IN

ORIGINAL APPLICATION NO.05 OF 2021 (WZ)

Santosh Patil ...Applicant

Versus

Member Secretary & Ors ...Respondents

ADDITIONAL AFFIDAVIT ON BEHALF OF SRA RESPONDENT
NO.2

1. I, Gangadhar B. Gagare, adult, Indian Inhabitant, resident of Mumbai, working as Executive Engineer , for & on behalf of the Respondent No.2 (SRA) do hereby state on solemn affirmation as under:
2. I say that I have filed an affidavit in reply dated 18th April 2023 in Execution Application filed by the Applicant and I am filling this additional affidavit in this matter.
3. I say that as per the sanction plan submitted by PP to provide 502 parking to Rehab Buildings ,the committee constituted by this Hon'ble



Tribunal directed the PP to scrupulously comply with the said action plan and also to submit six monthly progress report to the Committee.

4. I say that in pursuance to the said direction the PP has submitted the report dated 2/12/2022 and 27/2/2023 whereby it is stated that the plot of land upon which the parking building is to be constructed is still is occupied by 539 slum dwellers and they are being shifted and after demolition of the said structures on site the work would commence. The PP has also further represented that there is existing mill Nalla passing through the land and necessary steps are being taken with permissions of the MCGM to divert on proposed 22.80 mts. wide road. The PP has further assured that as committed by them the work of providing with 502 parking for Rehab would be completed as per the Bar Chart submitted by PP in time bound manner. I crave leave to rely upon the report dated 2/12/2022 and 27/2/2023 submitted by PP .
5. I say that the this respondent in response to the letter dated 23/2/2023 of MPCB duly submitted verification report dated 6th March 2023 as well as the documents submitted by PP regarding status of Rehabilitation of slum dwellers on site as required by MPCB.
6. I say that the answering Respondent proposes to have meeting under the Chairmanship of Hon'ble Chief Executive Officer in the month of May



to assess the progress made by the PP as per the action plan and necessary further direction, if required, would be given to PP. I say that the Committee is closely monitoring the activities of the PP and to ensure that the action plan submitted by PP for providing of 502 parking would be achieved and completed in time bound manner.

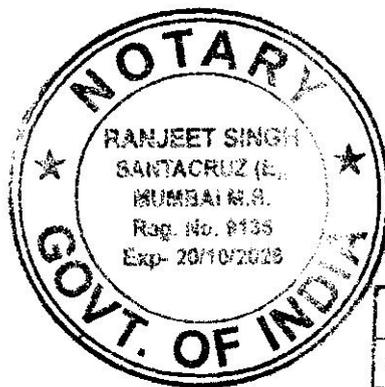
Solemnly affirmed at Mumbai)

Dated, this 21st day of April, 2023)

[Signature]
Deponent

M/s. Utangale & Co.
Advocates for Respondent No. 2

Before Me



BEFORE ME
[Signature]
RANJEET SINGH
M.Sc LL.B.
NOTARY
MAHARASHTRA
GOVT OF INDIA
RANJEET SINGH (Notary Govt. of India)
Register No 2241
Dated 21 APR 2023

